

being ascertained through State Governments, and the question will be considered on receipt of their replies.

**Shri M. L. Dwivedi:** May I know if the work is being done for the benefit of the civilian population?

**Shri T. T. Krishnamachari:** At the present moment the monthly allocation between the civil and military is in the region of 20 for civil and 50 for military personnel and to that extent the facilities will be available for the civil population.

**Shri Jangde:** Where is the centre situated?

**Shri T. T. Krishnamachari:** Poona.

**Shri S. N. Das:** What is the number of pending cases, both military and civil, which are still to be executed?

**Shri T. T. Krishnamachari:** I have not got the information with me.

**Shri T. S. A. Chettiar:** The hon. Minister stated that the allocation is 50 to 20 as between the military and civil personnel. May I know whether the needs are met as they come or they actually fix fifty cases for the military and 20 for civil?

**Shri T. T. Krishnamachari:** I am not in a position to say exactly how it is operated but apparently it is a continuing process. The work may last over a month, for people have to be treated as it is a question of fitting limbs. But if the treatment has to be continued,—and the question of making artificial limbs takes time—, naturally they will not be sent out merely because the number of civilians exceeds the quota allotted to them.

#### NAVAL TRAINING SCHOOL, COCHIN

\*159. **Shri B. E. Bhagat:** Will the Minister of Defence be pleased to state:

(a) whether the first phase of the naval training school at Cochin is completed; and

(b) if so, when the second phase is proposed to be started?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) and (b). Training is already going on at the Naval Training School in Cochin in temporary structures erected during the war. It is the construction of permanent accommodation which is being carried out in phases.

The first phase of construction of permanent buildings will be complet-

ed by March 1953 and the second phase is scheduled to commence during the current financial year, i.e., 1952-53.

**Shri B. E. Bhagat:** What is the number of trainees that are undergoing training there?

**Shri T. T. Krishnamachari:** The provision is ultimately for about 320. I am not in a position to say exactly how many people have been sent for training.

**Shri B. E. Bhagat:** May I know how the selection is made?

**Shri T. T. Krishnamachari:** Presumably the selection must be made on the same basis on which naval cadets are taken up or existing personnel are deputed for purposes of training for fitting them for superior posts.

**Shri Kakkam:** May I know whether Government are giving scholarships to students or are giving lump sum grants to the Naval Training School?

**Shri T. T. Krishnamachari:** I have not got the information at my disposal.

**Shri K. G. Deshmukh:** Are there any other similar schools in the country and, if so, where and how many?

**Shri T. T. Krishnamachari:** I think at the moment Cochin is the only one that is functioning.

**Shri Velayudhan:** May I know whether the school has already been opened or whether it is only the buildings that are under construction?

**Shri T. T. Krishnamachari:** I have already answered that question:

"Training is already going on at the Naval Training School in Cochin in temporary structures erected during the war."

**Shri Datar:** May I know the period of training?

**Shri T. T. Krishnamachari:** I should like to have notice.

#### LABOUR IN DEFENCE INSTALLATIONS

\*160. **Shri Hukam Singh:** Will the Minister of Defence be pleased to state:

(a) whether any committee of inquiry was appointed by Government in September 1950 to investigate and

report on certain grievances relating to labour in defence installations; and

(b) if so, has any report been received from this committee?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) Yes.

(b) No, Sir, not yet.

**Shri Hukam Singh:** Have any of those grievances that the labour had been removed subsequently?

**Shri T. T. Krishnamachari:** The question is in relation to the Committee that has been appointed. The grievances must be innumerable and as we are not dealing with any specific set of grievances I am unable to answer the question. But the question really relates to the Committee that has been appointed to "investigate and report on certain grievances"—that is the wording of the question of the Member.

**Shri Hukam Singh:** What was the labour situation in these Defence installations during 1951-52?

**Mr. Speaker:** It is too vague a question to be put. I do not propose to allow it.

**Shri B. S. Murthy:** Will the Government call for an interim report?

**Shri T. T. Krishnamachari:** It raises a very wide question. Unfortunately, this Committee has had certain setbacks. The Committee was appointed with a Chairman and two other members. The Chairman died and the question of how the Committee should proceed with its work is one that was debated upon: whether they should reconstitute the Committee or appoint a Chairman or ask the existing members to carry on. All these details had to be settled and they were settled in consultation with the unions concerned. At the moment the unions have agreed and the Government have decided that the two members should carry on with the work of the Committee. There is no question of an interim report—we expect the report to be available before the end of the year.

#### ELECTION PETITIONS

\*161. **Shri Hukam Singh:** Will the Minister of Law be pleased to state:

(a) the number of election petitions received by the Central Election Commission in respect of (i) Parliamentary elections, (ii) elections to State Assemblies; and

(b) the number of Tribunals appointed so far?

**The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):** (a) A statement showing the number of election petitions received upto the 20th May, 1952 in respect of Parliamentary elections and Elections to the State Legislative Assemblies distributed Statewise is laid on the Table of the House. [See Appendix I, annexure No. 42].

(b) So far seven Tribunals have been set up by the Election Commission and twenty-three election petitions (five in respect of Parliamentary Elections and 18 in respect of Assembly Elections) have been allotted to them for trial.

**Shri Hukam Singh:** May I know whether the Government propose prescribing any time-limit for the election tribunals to finish their work?

**Shri Satish Chandra:** That is a matter within the jurisdiction of the Election Commission.

**Dr. Ram Subhag Singh:** May I know whether the tribunals which have been formed are intended to serve any particular State or they are formed on the basis of petitions?

**Shri Satish Chandra:** In fact, there is a separate tribunal for each petition, though in some cases the members of the tribunals may be the same for different petitions. According to the Act one tribunal is appointed for each petition.

**Shri M. L. Dwivedi:** May I know whether any petition has been filed with the Election Commission with reference to Articles 102 and 103?

**Mr. Speaker:** How does it arise out of this?

**Shri M. L. Dwivedi:** Regarding qualification.

**Mr. Speaker:** But the hon. Member is referring only to disqualification.

**Shri Jangde:** What are the States where these tribunals have been appointed?

**Mr. Speaker:** Order, order. Next question.

#### ENGINEERING AND TECHNICAL INSTITUTIONS

\*162. **Shri Hukam Singh:** Will the Minister of Education be pleased to state:

(a) the number of recognised Engineering and Technical Institutions in